

NOTICE

In furtherance of the earlier notices issued in this regard, prescribing measures for combating COVID-19 pandemic and in compliance of the directions issued by the Hon'ble Supreme Court of India on 06.04.2020 in *Suo Motu Writ (Civil) No.5/2020, Re: Guidelines for Court functioning through video conferencing during covid-19 pandemic*, for taking measures to reduce the need for physical presence of all stakeholders within the court premises, to secure the functioning of courts in consonance with social distancing guidelines and best public health practices and to adopt measures required to ensure the robust functioning of the judicial system through the use of video conferencing technologies, the competent authority has been pleased to direct that the functioning of the High Court shall be restricted to only urgent matters. For the purposes of enabling hearing of exceptionally urgent matters through video conferencing, it is notified as under:-

1. Mentioning of exceptionally urgent matters shall be made telephonically before the following officers of the Registry:-
 - (i) Registrar General– (Mob.) 9431017412,
(Office) 0612-2504111
 - (ii) Registrar List - (Mob.) 9431821014,
(Office) 0612-7158605
2. The mentioning shall be made telephonically before the aforesaid officers of the Registry on a Court working day, only in between 11:00 A.M. to 1:00 P.M., whereafter no call shall be entertained.
3. In respect of matter found extremely urgent by the Hon'ble the Chief Justice, the Registrar General shall immediately inform the Counsel for the petitioner or the petitioner (in case he is appearing in person) to immediately file appropriate applications/ petitions through scanned/ soft copies which may be sent on Email ID "efiling.phc-bih@gov.in".
4. In case such applications/ petitions, as aforesaid are not accompanied by a duly sworn Affidavit and/or Court fees, an undertaking shall be furnished by the Ld. Counsel/petitioner in person, to the effect that the same would subsequently be provided when called upon to do so.

5. In matters involving the state govt., a copy of the application/ petition shall also be sent on Email ID – “advocategeneralbihar@gmail.com”.
6. In matters involving the union govt. and its departments, a copy of the application/ petition shall also be sent on Email ID – “sdsanjayasg@gmail.com”.
7. After receipt of such applications/ petitions a temporary number will be assigned and regular case no. shall be assigned after resumption of regular working of the court.
8. Thereafter, the Registrar (List) shall immediately inform all concerned including the Ld. Counsel/party in person/ govt. counsel and the respective officials / staff of the registry about the date and time of proceeding of such matters, through Email or Phone.
9. The aforesaid matters shall then be heard by the mode of video conferencing by means of Virtual Courtrooms which have already been created. All concerned shall be sent a link with PIN to enable the stakeholders to get connected and facilitate consideration of the matter by video conference via “Vidyo” App, Skype, or any other application.
10. Intimation shall also be given to the Registrar (IT) about the hearing to enable him to ensure flawless and uninterrupted hearing of the case by video conferencing.
11. In case of any technical difficulty, the I/c. Registrar (IT)-Cum-CPC, can be contacted at **Mob. No. 9431025042**.
12. The Judicial order will be uploaded on the web site of this Hon'ble Court and the same shall also be communicated to the Ld. counsel/party in person/Govt. counsel through Email or phone. As far as bail orders are concerned, the same shall be communicated to the Ld. Judge/Magistrate concerned as well as to the Superintendent of the concerned Jail through Email or Phone.
13. For ensuring trouble free and seamless uploading and downloading of the petitions/applications, the number of pages be restricted to 12–15 pages or as less as practicable. Only relevant and important annexure may be uploaded.

14. The parties shall have to file the complete hard copies of the applications/ petitions/documents later on.

It is further notified that in view of aforesaid attending circumstance, as also in view of resolution dated 28-03-2020 of the co-ordination committee of three associations of Patna High Court, the present constitution of benches for 10-04-2020 will be as follows:-

1. Hon'ble D.B.I
2. Hon'ble Mr. Justice Chakradhari Sharan Singh
3. Hon'ble Mr. Justice S. Kumar (after D.B. matters, if any)

By order of Hon'ble the Chief Justice

Sd/-

(Manoj Kumar Sinha)

Registrar (List)

**Patna High Court,
The 9th April, 2020**

NOTICE

Take notice that the convicts in custody, in Criminal Revisions/Criminal Appeals, desirous of not challenging the judgement of conviction but confining the challenge only to the sentence, can get their cases listed on urgent basis by having their matters mentioned.

By order of Hon'ble the Chief Justice

Sd/-

(Manoj Kumar Sinha)

Registrar (List)

**Patna High Court,
The 20th March, 2020**